

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Miscellaneous Appellate Jurisdiction]

**M.A. No. 573 of 2018**

Nawab Ali ..... Appellant(s)  
Versus  
Abdul Jalil & Ors. .... Respondent(s)  
With

**M.A. No. 574 of 2018**

Nawab Ali ..... Appellant(s)  
Versus  
Md. Shamsul Ansari & Ors. .... Respondent(s)

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Appellant(s) : Mr. Afaque Ahmed, Advocate.  
For the Respondent No.3 : Mr. Amit Kr. Das, Advocate  
.....

06 / 08.07.2020.

**M.A. No. 573 of 2018**

Heard, learned counsel for the appellants.

Interlocutory application bearing I.A. No.3563 of 2020 has been filed to extend the time for further two weeks for depositing the amount before the learned Tribunal which was granted vide order dated 06.03.2020 on the ground that there was lockdown because of pandemic of Covid-19.

Learned counsel for the respondent No.3, Mr. Amit Kr. Das has submitted that he has no objection, if the said time is extended. However, he has submitted that the policy was never given and cover note was fake for which he wants to bring on record the same by way of filing counter-affidavit.

Accordingly, the appellant is directed to comply the said order dated 06.03.2020 within a period of two weeks from today.

I.A. No.3563 of 2020 stands disposed of.

**M.A. No. 574 of 2018**

Learned counsel for the appellant has submitted that the order dated 11.10.2019 has already been complied with, as such, this case may be heard on merits.

Learned counsel for the respondent No.3- Mr. Amit Kr. Das has submitted that he will file counter-affidavit within a period of two weeks.

Put up both the cases after three weeks.

Let a copy of this order be communicated through "FAX" to the learned Tribunal at once.

**(Kailash Prasad Deo, J.)**